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Title: Statutory Resolution regarding approval of proclamation by President in relation to the State of Jharkhand (Resolution Adopted).

MADAM SPEAKER: Item No. 11, further discussion on the Statutory Resolution.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Madam Speaker, a copy of the Proclamation, as stipulated under the Constitution, along with consequential Order is also placed on the Table of the House. In keeping with the convention, a copy of the Governor's report recommending issuance of the Proclamation is also placed on the Table of the House.

Yesterday, I have already moved the Resolution. Now, I would request that the Proclamation issued on the 1st June, 2010 under article 356 (1) of the Constitution in relation to the State of Jharkhand be approved by this august House.

MADAM SPEAKER: The question is:

"That this House approves the Proclamation issued by the President on the 1st June, 2010 under article 356 (1) of the Constitution in relation to the State of Jharkhand."

The motion was adopted.

MADAM SPEAKER: The House stands adjourned to meet again tomorrow, the 30th of July, 2010, at 11.00 a.m.

12.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, July 30, 2010/Sravana 8, 1932 (Saka).
